

FIR No. 392/2020
PS Pandav Nagar
Applicant : Kapil Gupta

22.05.2021

Pursuant to directions of the Hon'ble High Court of Delhi in Office Order No. 2/R/RG/DIIC/2021 dated 19.04.2021, only urgent matters are taken up for hearing through video conferencing. The abovesaid matter is taken up today through video conferencing using App Cisco WebEx.

Pr.: Ld. APP for the State (through video conferencing).

Sh. Ankit Aggarwal, Ld. counsel for the applicant (through video conferencing).

This is an application moved on behalf of the applicant seeking interim bail on the basis of recommendations as laid down by Hon'ble HPC of Hon'ble High Court as per minutes of meeting dated 04.05.2021.

Reply filed by the IO. Same is perused.

Arguments on bail application heard.

It is stated that accused is in JC since 10.10.2020. Other accused persons are already granted bail and present accused is covered under the criteria laid down by the Hon'ble HPC of Hon'ble High Court since he is not involved in any other case except the present case and none of the offences alleged against the accused, are punishable with imprisonment for a period of more than ten years. Hence, accused be granted interim bail.

Perusal of the reply filed by IO shows that the accused is alleged to be involved in offence u/s 467 IPC besides other offences, in conspiracy with other co-accused persons. Offence u/s 467 IPC is punishable with imprisonment for life besides other punishments. No such relaxation has been given to accused charged with such graver offences. Hence, the case of the accused is not covered under any criteria laid down by Hon'ble HPC and accordingly the accused cannot be



granted interim bail on the basis of this criteria. His interim bail application is **dismissed**.

Application is disposed off. Copy of this order be sent to the Ld. Counsel for applicant/accused through electronic mode.

(RENU CHAUDHARY)
Duty M.M./East/KKD/Delhi/22.05.2021

FIR No.32589/20
PS Laxmi Nagar
Applicant: Rizwan
22.05.2021

Pursuant to directions of the Hon'ble High Court of Delhi in Office order No.2/R/RG/DHC/2021 Dated 19.04.2021, only urgent matters are taken up for hearing through video conferencing. The abovesaid matter is taken up today through video conferencing using the App Cisco WebEx.

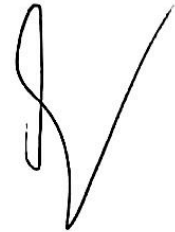
Present: Ld. APP for State (through video conferencing).
Ld. Counsel for applicant (through video conferencing).

This is an application moved by applicant for release of vehicle bearing No. DL-5SBV-9527 on superdari.

Reply to the application has been filed by the IO. Perused. As per the reply, the IO has not objected to the application stating that the vehicle is not required by the police.

Heard on the application for releasing the vehicle i.e. DL-5SBV-9527 to the applicant/owner. Copy of RC is on record. Considering the same, in view of the judgment of Hon'ble High Court of Delhi titled as "**Manjit Singh vs. State in Criminal MC No. 4485/13 dated 10.09.2014**", the said vehicle in question is released to the rightful owner subject to following conditions:

1. IO is directed to release the vehicle to the rightful owner after preparing a detailed panchnama, taking photographs of the vehicle and valuation report.
2. The photographs of the vehicle should be attested and counter signed by the complainant, accused as well as by the person to whom the custody is handed over.



3. Owner is directed to furnish indemnity bond as per valuation of vehicle bearing no. DL-5SBV-9527 before IO/SHO concerned.
4. The investigation officer shall keep on record the permanent address and phone number of the rightful owner, his identity proof and address proof and shall release the vehicle after verifying the ownership of the applicant and insurance of the vehicle.
5. Owner of the vehicle is further directed to intimate the Court and also to concerned IO, in case he is willing to dispose of the vehicle.
6. In case of applicant changing his address, he shall inform the IO regarding the same vide a written intimation.
7. IO is directed to file panchnama and photographs of the vehicle in question alongwith negatives/CD and valuation report with the final report.

Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

(RENU CHAUDHARY)
DMM/East/KKD/Delhi/22.05.2021